BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

Inv P 4 of 2018 in C.P. (I.B) No. 190/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

Name of the Company:

Entegra Ltd

V/s.

Shree Maheshwar Hydel Power Corporation Ltd.

Section of the Companies Act:

Insolvency and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. UMESH VED	PCS	Applicant	Omah H. Ved
2. NAVIN PAHWA- WITH	SRADV	Resp.	
RITU SHAH FOR THAKKAR AND PAHLIA	Abv		

3. BENNAMA NOTZ RAFIQUE ABVOCATE Operational MASTINES Czedlor HAST ISTAN SHAM

Learned PCS Mr. Umesh Ved present for Intervener. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent in Inv P 4 of 2018.

Reply filed by Corporate Debtor and operational creditor.

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Ishaan Shah present for Operational Creditor.

Heard arguments of learned PCS for Intervener, arguments of learned Counsel for Operational creditor/ Petitioner and arguments of learned Counsel for Respondent.

Order reserved.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 1st day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL